

Court No. - 29

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 812 of 2020

Petitioner :- Amar Nath Mishra

Respondent :- Government Of India And 6 Others

Counsel for Petitioner :- Roshni Shukla

Counsel for Respondent :- A.S.G.I.,C.S.C.,Suchit Tandon

Hon'ble Pankaj Mithal,J.

Hon'ble Dr. Yogendra Kumar Srivastava,J.

Heard Ms. Roshni Shukla, learned counsel for the petitioner and learned standing counsel for the State authorities.

The petition has been preferred in public interest litigation for making an enquiry against the respondent no. 6 regarding alleged embezzlement of public funds released under the Member of Parliament Local Area Development Scheme (MPLADS) and further seeking a report to be submitted regarding the allocation of the entire funds in this regard. The petitioner is a 76 years old person alleged to be resident of the village.

Counsel for the petitioner has not been able to point out any reason as to why the petitioner is specially interested in release of funds in respect of a particular institution/respondent no. 6.

The Member of Parliament Local Area Development Scheme (MPLADS) is a scheme formulated by the Government of India which enables Members of Parliament to recommend developmental work in their constituencies with an emphasis on creating community assets based on locally felt needs. In terms of the scheme, upon the recommendations made by the Members of Parliament, the developmental work is undertaken by the administrative authorities. The scheme contains sufficient guidelines to maintain transparency in the work to be executed and in case of any grievance, the same may be raised before the appropriate administrative authorities.

This Court, under the said circumstances, cannot direct to make an enquiry with regard to utilisation of the funds released under the aforesaid scheme.

In view of the aforesaid facts and circumstances, we decline to exercise our discretionary jurisdiction and the writ petition is dismissed.

Order Date :- 3.9.2020

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